

HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI
Guntur - 522 037
Website: aphc.gov.in E-mail: cpc-ap@aij.gov.in
Phone no. 7901625203

Dated:- 26-03-2025

Tender Notice for supply and Installation of 4 nos of Networking Layer-2 Switches with required modules and establishing connectivity to the existing Local Area Network setup & allied works at High Court Digitization Centre as per requirement.

The High Court invites tender to install Networking Switches with modules and establish of Local Area Network setup as per requirement, by procuring and installing Networking 48 Port Layer-2 switches and establishing connectivity to the existing LAN setup as per the scope of work defined in the enclosed Annexure-III.

The Tender document can also be downloaded from the website @ <https://aphc.gov.in/>

Short Notice E Tender Schedule

- | | |
|---|---------------------|
| 1. Last date for physical submission of tender at High Court: | 04/04/2025 03.30 pm |
| 2. Date & time of opening of Tender: | 04/04/2025 04.00 pm |
| 3. Earnest Money Deposit (Refundable): | Rs.70,000/- |
| 4. Security Deposit (5% of total Invoice Amount(approx)): | Rs.1,75,000/- |
| 5. Estimated/Expected Tender Value: | Rs.35,00,000/- |

The High Court need not accept the lowest or any tender and reserves the right to accept or reject the whole or any part of the tender without assigning any reason thereof. Canvassing in any form by the Bidder or his representative with any of the officials of High Court shall render the tender liable to be rejected.

Eligibility Criteria:

1. **Turnover:** Average annual financial turn over from businesses relating to sales and support for computers / Networking Systems, Computer Hardware should aggregate at least **Rs.3,00,00,000/- (Rupees Three Crore only)** during each of the immediate 3 consecutive financial years i.e.2021-22, 2022-2023 & 2023-2024.

2. The Bidder should be a registered partnership firm/company etc., and should have PAN, GST, Registration certificates from appropriate Authorities. The Bidder should enclose attested Photocopies of such certificates with their Bid. Copies of the following documents should also be submitted along with the Technical Bid-

- A. Balance Sheet, Profit & Loss account or Income and Expenditure statement of last three financial years i.e. 2021-22, 2022-2023 & 2023-2024.
- B. GST Registration/certificate should be submitted.
- C. Bidders should mandatorily be authorized firm for sale & supply.
- D. Valid Trade License / Shops and Establishments Certificate/Factory License/ Labour License/ Certificate of Incorporation or Registration etc. Bidders should not have been blacklisted by an authority.
- E. Bidders should not have been declared as defaulter by an authority.

3. The Bidder Company/OEM should preferably be an ISO 9001 certified company with three (3) years' service pack from OEM. Certificates to this effect should be enclosed with the Bid.

4. The Bidder must have registered office or branch office in the State of Andhra Pradesh. Proof of Communication address, e-mail and telephone numbers for the same should be provided.

5. The Bidder should have the following experience during last three years:
(MANDATORY AT LEAST ONE OF THE FOLLOWING)

- a) Three similar completed works, each costing not less than the amount equal to 40% of estimated cost put to tender.

(Or)

- b) Two similar completed works, each costing not less than the amount equal to 50% of the estimated cost put to tender.

(Or)

- c) One similar completed work of aggregate cost not less than the amount equal to 80% of the estimated cost put to tender.

6. The Bidder should have similar experience of executing and maintaining LAN in Government Sector/Public Sector Undertakings/Autonomous Bodies/ Research and Educational Institutions etc., The Bidders should enclose list of such offices with their addresses with the bid. He will also enclose experience certificate of any firm.

7. In case of similar lowest rates of more than one Bidder Preference shall be given to highest average annual turnover during each of the last three Financial

Years i.e. 2021-22, 2022-2023 & 2023-2024.

2. Documents to be enclosed:

EARNEST MONEY should be sealed in a separate envelope subscribing "Earnest Money". The same should be submitted within tender end date in the box placed at The Section Officer, Computer Section, High Court of AP or reach in the Office of Registrar (IT-cum-CPC) by tender end date in case of by post. The EMD received after the due date & time shall not be considered and would be liable to be rejected without assigning any reason whatsoever.

Earnest Money of Rs. 70,000/- in the form of Demand Draft only, issued from any leading Nationalized/Scheduled Bank in favour of "The Registrar (Administration), High Court of Andhra Pradesh at Nelapadu, Amaravati required to be placed.

Following information should be marked on face the sealed envelope-

Name of Party.....

Enquiry No.....

Earnest Money Amount.....Issuing Bank Date

REQUIRED DOCUMENTS must be submitted for technical bid.

Sl. No.	Documents
1.	Copy of registered partnership firm/company
2.	EMD Declaration Form (in letter head)
3.	Copy of Address documentary proof
4.	Copy of GST Registration Certificate
5.	Copy of Permanent Account Number (PAN)
6.	Copy of non defaulter/non blacklisted certificate
7.	Copy of ISO 9001 certificate
8.	Copies of satisfactory work completion certificate in support of similar nature of work (Refer para 5)
9.	Balance Sheet (Profit & loss account) (2021-22, 2022-23, 2023-24)
10.	Turn over certificate (2021-22, 2022-23, 2023-24)
11.	BID form (Annexure-1)

Annexure-I**BID FORM**

(Bidders are requested to furnish the Form of Bid in the Format given in this section, filling all the Blanks)

To

**The Registrar (IT-cum-CPC),
High Court of Andhra Pradesh
Amaravati**

Dear Sir,

Having examined the Bidding documents, we the undersigned offer to undertake the job of "Supply and Installation of 4 nos of Networking Layer-2 Switches including establishing LAN setup at High Court Digitization Centre as per requirement"

We agree to abide by this bid-offer for a period of One Year and the conditions of this offer shall remain effective and binding upon us for acceptance at any time before the expiry of the said period.

We are submitting Earnest Money of Rs. _____ (Rupees _____ Only) through Demand Draft favoring "The Registrar (Administration), High Court of Andhra Pradesh.

This bid, together with written acceptance thereof by High Court and Order/Notification of Award of Work, shall constitute a binding contract between us and the High Court.

We understand that High Court reserves the right to accept/reject any bid, without assigning any explanation or reason and decision of High Court on the subject shall be final and binding on all Bidders.

Dated, this day of 2025

Signature

..... (In capacity of)

Duly authorized to sign this bid for and on behalf of

(Name and Address of the Bidder) (Affix Official Seal)

Annexure-II

TERMS AND CONDITIONS

1. The Tender submitted after the due date and time shall be rejected. Your quotation must be clearly, duly signed by authorized signatories. Any erasure or alteration must appear specifically in the quotation. Bidder may visit premises at High Court of Andhra Pradesh as per requirement for inspecting site where Layer-2 Switches and its modules has to be setup, if required prior to submission of bid. No disputes regarding the form, nature or quality of infrastructure and site shall be entertained after submission of the Bid by the Bidder.
2. **Scope of Work:** Please refer to **Annexure-III**
3. **Time Schedule (After Finalization of Vendor)**
 - a. Convey Acceptance = 1week
 - b. Supply of materials = a +2 weeks
 - c. Installation and commissioning of all items = b + 2weeks

Note: The Registrar (IT-cum-CPC), High Court at Amaravati his/her sole discretion may allow additional time for completion of the Work, in the event that the work is not completed within stipulated time due to the reasons beyond the control of the Bidder.
4. All necessary permissions and approvals (including statutory, regulatory permissions, approvals etc.) required for carrying out the contract work shall be the responsibility of the Bidder.
5. **Bid Pricing:** Prices stated in the Bid-Offers submitted by Bidders are in accordance with Terms & Conditions in the bidding document. The Bidders further understand that the quantities and scope of work as specified in this Tender may vary at the time of Award of Purchase Order as per the discretion and requirements of HCDC.
6. **Payment terms:**
Amount arrived as per the actual measurements will be paid after satisfactory completion of the work & acceptance by High Court and on submission of Bank Guarantee as specified in the Terms & Conditions after successful supply, Installation and commission of all the items indicated as per specifications at **Annexure-IV** and quantities at **Annexure-V**.

7. **Taxes/Duties/Etc.:** All applicable taxes should be clearly and separately mentioned in the Financial bid (**Annexure-V**).
8. **Penalty:** Failure to supply or commission all or some equipment on or before the stipulated date will entail a penalty equal to 0.5% of the value of the contract price per week/part thereof, subject to maximum of 10% of total contract value.
9. **Bank Guarantee:** Once the work Order is raised in the name of the successful Bidder Performance Guarantee of 5% of the cost of the work order, in the form of demand draft / Bank guarantee in favour of the Registrar (Administration), High Court of AP, valid for the warranty period plus two month, must be submitted by the Bidder to the High Court along with the Acceptance Letter.

10. **Earnest Money**

1. Parties are required to deposit the Earnest Money of the specified rates or amount as specified on the tender documents in form of **Demand Draft only**, No other mode of payment will be acceptable.
2. The EMD shall be refundable to un-successful parties after placing Work Order.
3. No interest shall be payable on Earnest Money by High Court.
4. Fresh Earnest Money should be deposited in each case. No request for adjustment of Earnest money from any amount pending with the High Court shall be considered.
5. The EMD of one quotation case shall not be offset/transferred/adjustable towards any other quotation.

NOTE:- Firms registered under MSME will be exempted from EMD as per existing guidelines.

11. **Warranty:** Onsite warranty for all Hardware delivered and installed for minimum for three (3) year and extended as per OEM Guarantee/ Warrantee with three (3) years service pack from OEM. The equipment must be warranted against all manufacturing / installation defects for at least a period of 12 months (Please indicate Guarantee/ Warrantee period offered by you on the product in your quote) from the date of successful installation and acceptance. In case, a part thereof or the whole equipment is found defective the same will have to be rectified/replaced on

free of charge basis without lapse of time. In case the equipment is not repaired/replaced within the "Service" Time quoted the Bank Guarantee will be invoked without assigning any reason.

12. Settlements of Dispute

All disputes or differences of any kind whatsoever that may arise between the High Court and the Bidder / Supplier in connection with or arising out of the contract or subject matter thereof or the execution of works, whether during the progress of works or after their completion, whether before or after determination of contract shall be settled as under:-

Conciliation

All such disputes or differences shall in the first place be referred by the Supplier to the High Court in writing for resolving the same through mutual consultations, discussions, negotiations, deliberation etc. associating representatives from both the sides and concerted efforts shall be made for reaching amicable settlement of disputes or differences by Conciliation.

Arbitration

It is a term of this contract that Arbitration of disputes shall not be commenced unless an attempt has first been made by the parties to settle such disputes through mutual settlement.

- a) If the Supplier is not satisfied with the settlement by the High Court on any matter in question, disputes or differences, the Bidder / Supplier may refer the disputes to the Registrar (IT-cum-CPC) of the High Court in writing to nominate an arbitrator to resolve such disputes or differences through Arbitration provided that the demand for Arbitration shall specify the matters, which are in question or subject of the disputes or differences as also the amount of claim, item wise. Only such dispute(s) or difference(s) in respect of which the demand has been made, together with counter claims of the High Court shall be referred to Arbitrator as the case may be and other matters shall not be included in the reference.
- b) All disputes shall be resolved by Arbitration conducted under the Arbitration and Conciliation Act, 1996 by an Arbitral Tribunal comprising 3 arbitrators – Each party appointing one arbitrator and

the two co-arbitrators appointing the third Arbitrator.

- c) The Arbitration proceedings shall be governed by the provisions of the (Indian) Arbitration and Conciliation Act 1996 or any statutory modification or reenactment thereof and the rules made there under and for the time being in force shall apply to the Arbitration proceedings under this Clause.
- d) The language of proceedings, documents or communications shall be English and the award shall be made in English in writing.
- e) The venue of Arbitration proceedings shall be Guntur/Vijayawada and parties would share the cost of arbitration proceedings including fees of the Ld. Arbitrators.
- f) The fees and other charges of Arbitrators shall be as per the standard schedule of fees fixed by High Court and shall be shared equally between the High Court and the Supplier.

Settlement through Court

It is a term of this contract that the Supplier shall not approach any Court of Law for settlement of any disputes or differences unless an attempt has first been made by the parties to settle such disputes or differences through Arbitration.

Jurisdiction of Courts

The courts of Guntur District (Andhra Pradesh) will have exclusive jurisdiction to try and entertain suits between the parties under the Contract.

- 13. **HIGH COURT's Right:** The High Court reserves the right to reject lowest quotation or all the quotations or accept any quotation or part thereof without assigning any reason. Further quantity as indicated in this Tender Document is subject to change determined by the needs of the HCDC.
- 14. **Evaluation of Bid:** Initially the technical bid would be opened. Financial bids of only technically qualified firms would be opened at a date and time to be informed to the technical qualified Bidders. The L1 Bidder will be arrived at on the basis of the grand total. High Court may use quantity, unit rate, and tax to recalculate the Sub Total/Grand Total.
- 15. Notwithstanding the above, High Court shall reserve exclusive discretion to accept or reject any bid offer without assigning any reason. The dispute(s)

regarding not awarding of work to any particular Bidder shall not be Arbitrable in terms of Clause 13 above.

16. The location(s) in High Court Digitization Centre where the equipment is to be installed shall be identified by the Authorized Officer of High Court and the Vendor shall install the equipments accordingly without any extra charges for locations in the High Court.
17. The quality of the material being installed should be to the satisfaction of High Court. If the equipment/items as prescribed in **Annexure-V** are not available for any reason or if the quality of such items / equipment available is not satisfactory, the decision of Authorized Officer, High Court with regard to substituted items/ equipment (including variation in rates, if any) shall be final and binding on the Bidder.
18. The award of work shall not be assigned, transferred or sub-delegated to other Bidders except with the written approval of High Court. However, this clause shall not apply to purchase of equipment and material for the performance of the work.
19. The Bidder/ Vendor shall indemnify High Court against all the losses, destruction or damages to any property or injury caused or death of any person caused by the negligent act or omission of the Bidder / their Employees agent or sub Bidders.
20. The Bidder should submit the Manufacturer's Authorization Form (MAF) for all the offered products / items, specific to this tender issued by OEM authorizing the Bidder to submit the bid for tendering which is deemed as an agreement in between the Bidder and OEM for the support and spares till the warranty period.
21. The Bidder/OEM should have Service Center / Franchise Service Centre in the Krishna or Guntur District with minimum 2 service engineers as on bid submission date. The details have to be provided on Bidders letter head. In case Bidder/OEM does not have the service centers/Franchise service center as on bid submission date, Bidder/OEM should give an undertaking in PQ bid to open the service centers as specified above and should submit the Service Centers / Franchise service center details before the due date of Delivery in case the contract is awarded. Failing which the Purchaser may forfeit the PBG or Performance Security and cancel the contract.

22. The Delivery, Installation and commission of the Switches and its accessories shall be completed within six (6) weeks from the date of issuing of Purchase/Work Order.

Signature of Bidder Name & Designation:

Company Seal

Annexure-III
SCOPE OF WORK

New installation of 4 nos of **Networking Layer-2 Switches with modules and establishing connectivity to the existing Local Area Network setup** includes but not limited to the following tentative work to be attended:

1. Indoor UTP Cable Laying through PVC Pipe, Casing including all materials
2. Preparation of Actual Bill of Material based on Survey and HCDC's requirements.
3. Installation of IO/Crimping/Patch Panel/ Rack/ Switch and System Integration
4. Laying and Termination of CAT6 UTP Cable. All cabling must be "structured"
5. Network Documentation (on Paper and Media)
6. All the Media, operational manuals, stationery and similar accessories made available by Equipment vendor would be handed over by the Bidder to High Court after installation work is completed.
7. **Labeling of Cables, I/Os, Jack Panel, Layer-2 Switches for new connections**
8. Repair/Refurnishing work owing to damage caused due to cabling or any other work related to this Project. There should not be any hanging or uncovered wire.
9. Patch cord should be branded and factory crimped.
10. Equipment furnished shall be complete in every respect with all mountings, fittings, fixtures and standard accessories normally provided with such equipment's and/or needed for erection, completion and safe operation of the equipment's as required by applicable codes though they may not have been specifically detailed in the tender document, unless included in the list of exclusions. All similar standard components/parts of similar standard equipment's provided, shall be inter- changeable with one another.
11. The Bidder shall be responsible for providing all materials, equipment's, and services, specified or otherwise, which are required to fulfill the intent of ensuring operability, maintainability, and reliability of the complete

equipment covered under this specification within his quoted price. This work shall be in compliance with all applicable standards, statutory regulations and safety requirements in force of the date of award of this contract.

12. All items installed/supplied should be of standard quality/branded
13. The Bidder shall also be responsible for deputing qualified personnel for installation, testing, commissioning and other services under his scope of work as per this specification. All required tools and tackles for completing the scope of work as per the specification is also the responsibility of the Bidder.
14. The installation of equipment shall be accepted only after installation tests are over.
15. The Bidder should ensure while installation of Layer-2 Switches with required Module/LAN, day-to-day functioning of official work and existing network setup/connectivity/internet connectivity should not get disrupted.
16. The Bidder's proposal shall include the list of tools (such as crimping tool, Krone punch tool) and other accessories, which are required for installation of the connection. No separate charges for fixing/crimping/other connection charges would be paid by High Court
17. The scope covers design/development of a suitable architecture/layout of the proposed networking system, preparation of bill of materials, pre-dispatch inspection / testing, packing and forwarding, transportation, insurance and carrying out further activities at sites viz. unloading, storage, (space to be provided by the owner) further handling, erection, testing and commissioning including successful completion of acceptance tests and any other services specified.
18. High Court reserves the right for quantity variation due to increase/decrease in requirements. The Bidder shall also provide all required equipment which may not be specifically stated herein but are required to meet the intent of ensuring completeness, maintainability and reliability of the total system covered under this specification, including integration and interoperability with the existing LAN.
19. Scope of Work shall also include:
 - a. Testing of LAN Cables after laying, terminations and ferruling at both

the ends. All testing tools and instruments shall be brought by the Bidder and taken back after the testing.

- b. Configuration of the equipment as per the requirements of HCDC including Network Segmentation and Network Monitoring through network managements.
 - c. Site acceptance tests to establish satisfactory performance of the equipment's as per specs.
 - d. Assistance for familiarization and operation of the installed system & services for thirty six (36) months after acceptance of system.
 - e. Onsite warranty for all Installation and Hardware delivered for minimum three (3) year and extended as per OEM guarantee/warranty offered.
20. In case, the quantity of laying cables or fixing wall mount sockets etc. exceeds or is less than the quantity in bid price schedule, the payment for the executed quantity shall be paid on pro-rata basis, for the actual quantities consumed / for which the installation is carried out through the Bidder on Certification by High Court's Officials.
21. Any other work required for making the network functional up to the satisfaction of High Court (like allied other required work at server room.etc...)

Signature of Bidder Name & Designation:

Company Seal

Annexure – IV

TECHNICAL SPECIFICATIONS FOR 4 NOS OF NETWORK LAYER-2 SWITCHES
HAVING COMPATIBILITY WITH THE EXISTING ARUBA MAKE SWITCHES FOR
NETWORKING SYSTEM AT HIGH COURT

Sl. No	Technical Specifications	Compliance
1	The proposed switch should be 1U 19" Rack Mountable, 48-Port 10/100/1000 Mbps ports.	
2	The switch shall be configured with required Fiber Transceivers as per site requirement in addition to the above ports.	
3	The proposed switches should have minimum 176 Gbps switching capacity and 112 Mbps switching throughput	
4	Switch should have internal redundant power supply from day 1.	
5	Switch shall have multi core CPU, 1GB GB SD RAM and 4GB flash Memory	
6	Switches must support switch virtualization/stacking feature to extend the control plane across multiple (minimum 10) active switches forming a single virtual switching fabric. Stacking bandwidth shall be minimum 100 Gbps. Any Modules/cables required for the same shall be provided from Day 1	
7	The Switch should have dual operating system files as primary/backup, multiple configuration files, selectable queue configuration with associated packet buffer of minimum 8MB per switch	
8	The switch should support STP/RSTP/MSTP, LACP, IEEE 802.1Q VLANs, LLDP, MVRP or equivalent, UDLD, DHCP Relay/Server, IGMP Snooping, MLD Snooping, RADIUS/TACACS+, RADIUS CoA, 9K Jumbo Frames, minimum 32,000 MAC Address Table, 2K VLANs, 2,000 IPv4 routes, 1000 routes IPv6 from day 1	
9	The switch should support security with Rate Limiting, IEEE 802.1x Port based authentication, IPv4/v6 QOS/ACLs, MAC authentication, DHCP Protection, Dynamic ARP Protection, IPv6 Neighbour Discovery, Port Security, Storm Control, RA guard, Private VLAN, DHCPv6 protection, dynamic IPv6 lockdown, and ND snooping	
10	The switch should support IP multicast snooping, data-driven IGMP, LLDP-MED and link redundancy of active and standby links	
11	The switch should support IPv4 and IPv6 Static Routing, OSPF, Policy Based Routing, PIM Multicast Routing, VRRP, VxLAN Encapsulation/Tunnelling Protocol, ECMP from day 1	
12	The switch should support SNMP v1/v2/v3, CLI, USB, SSH, RMON/s Flow or equivalent, Local and Remote Port Mirroring, REST APIs, Open flow/Python scripting for programmability from day 1	
13	Switch should have integrated trusted platform module (TPM) or equivalent for platform integrity to ensure the boot process is from trusted source	

14	The switch should support Energy-efficient Ethernet (EEE) support reduces power consumption in accordance with IEEE 802.3az	
15	Proposed Network Switches have to be integrated and monitored/managed by the existing NMS (HPE Aruba Airwave). In case of non-compatibility, Bidder must propose new NMS with required on- premises hardware and software.	
16	The OEM shall be consistently present in Leader's quadrant of Gartner's Magic Quadrant for Wired and Wireless LAN Access Infrastructure for the last five years	
17	Bidder has to submit Part Coded Bill of Materials of the offered Product	
18	The switch shall be offered with minimum three years hardware warranty with Business Hours Technical support from OEM directly	
19	Manufacturers Authorization Letter Specific to this tender must be submitted. Tender submitted without MAF will be rejected.	

Signature of Bidder Name & Designation:
Company Seal

Annexure – V

FINANCIAL BID FOR NETWORK EQUIPMENT (IN INDIAN RUPEES)

Sl. No.		Item Description	Unit	Rates per unit inclusive all Taxes (Rs.)	Total Value inclusive all taxes
1					
2					
3					
4					
5					
6					
7					
8					
9					
10					
11					
GRAND TOTAL					

NOTE:

1. The payment for the above items would be based on actual quantity / measurement wherever required.
2. The Bidders are required to fill all the columns in the financial schedule in numeric INR only (No NA/blank column/ - / NIL etc.).
3. Vendor has to quote rates in Indian rupees for all items and installation with all civil work as per scope of work mention in bid document.
4. The lowest quote Bidder will be arrived by evaluating the Grand Total and High Court may use quantity, unit rate, and tax to recalculate the Sub Total/Grand Total.
5. The above quantities are indicative and may vary based on actual requirement while execution of work. The payment would be made as per actual.
6. Vendors are required to quote for all items along with installation. In case of not quoting any line item, the highest price quoted for the line item will be taken for the purpose of price evaluation, but the lowest price quoted in the line item will be taken for the purpose of issuing of order and payment.

Signature of Bidder Name & Designation:

Company Seal


Deputy Registrar


Joint Registrar


Registrar (IT-cum-CPC)

